

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 31.1.2017

Appeal No. C/51768 & 51783/2016/CU.(DB)

(Arising out of Order-in-Original No. 04/KJ/Pr. Commr./2016 dated 3.3.2016 passed by the Commissioner of Customs (Prev.), New Delhi)

Shri H.S. Chadha
M/s Indo Silicon Electronics Pvt. Ltd.

Appellant

Vs.

CC, New Delhi

Respondent

Appearance

None - for the appellant

Shri K. Poddar, D.R. - for the respondent

CORAM: **Hon'ble Mr. Justice (Dr.) Satish Chandra, President**
Hon'ble Mr. Ashok K. Arya, Member (Technical)

Final Order No. 50588-50589/2017

Per Justice Dr. Satish Chandra:

Shri K. Poddar, Ld. DR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeals.

2. It may be mentioned as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. The appeals are dismissed for default.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

(Justice Dr. Satish Chandra)
President